(Qty: Lakh Tonnos)
(Value: Rs. Crores)

l.No	Region/State						When	at .	Padd y		
								Quantity	Value	Quantity	Valu#
1	Delhi .							0.48	18.37	.,	
2	Punjab .				•			14.33	548.28	0.15	5.81
3	Haryana .							1.07	40.94	0.02	0.78
4	Rajasthan .							3.86	147,69	0.04	1.56
	Uttar Pradosh							3.85	147, 3 0		
6	Tamil Nadu				٠			0.56	21.43	0.02	0.78
7	Andhra Prade	sh	•					2.99	114.40	0.12	4.6
8	Karnataka .							0.19	7.27		
9	Kerala .							0.04	1.53	٠.	
10	Maharashtra							1.95	74.60		
11	Gujarat .							3.53	135.06		
12	Madhya Prade	sh		•	•	٠	•	0.41	15.69	••	•
								33.26	1272.56	0.35	13.59

Decision about IISCO

*193. SHRI MOOLCHAND MEENA: SHRI SANIAY DALMIA:

Will the Minister of STEEL be pleased to state:

- (a) whether Government have since taken any decision about the USCO in Burnpur; and
- (b) if not, by when a final decision is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SON-TOSH MOHAN DEV); (a) and (b). It has not been possible for the Government to take an investment decision for modernication of Indian Iron and Steel

Company Limited (IISCO) due to constraint of resources in Government and Steel Authority of India Limited (of which IISCO is a subsidiary).

therefore, decided to Government allow private sector participation in the equity and management of HSCO for the purpose of ensuring expeditious modernisation of its Burnpur Steel Works. Government proposed to introduce a Bill for empowering Government to allow SAIL to transfer its shareholdings in HSCO to private persons for this purpose. The Bill was considered by the Department Related Parliamentary Standing Committee on Industry, which presented its Report to Parliament in April, 1994. The various recommendations made in the Report are being considered by Government.

Meanwhile, IISCO has become a sick industrial company in terms of the Sick Industrial Companies (Special Provisions) Act, 1985, and the Board of Directors of the company have made a reference to the Board for Industrial and Financial Reconstruction (BIFR) as required under section 15 of the Act for determination of measures to be adopted with respect to the Company. Any scheme to be taken up for modernisation of IISCO will therefore have to be in accordance with the orders of the BIFR in this regard.

Sharing of inter-state rivers

*194. SHRI SURESH KALMADI : SHRI S. MADHAVAN :

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) whether Government have formulated guidelines for sharing of Inter-State rivers;
- (b) if so what are the details thereof; and
- (c) whether the existing use of water by the lower riparian rivers from the Inter-State rivers, will be protected under the proposed guidelines?

THE MINSTER OF WATER RESOURCES & PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (c). A draft national policy guidelines, for water allocation of interstate rivers, framed recently has been circulated to State Governms and was also discussed in the mettings of the National Water Board held in June, 1994 in which the States and Union Territories are represented. The modified draft based on the discussions in National Water Board was circulated to States and included in the agenda for the next meeting of the National Water Resources Council.

Main features of the guidelines are :

The river basins will be reckoned as a unit for inter-State water allocation.

All co-basin States and the Centre would be parties to the process of allocation.

Allocation to consider the reasonable possibility of utilisation.

Allocation to be based on the principle of equitable apportionment.

States will be free to utilise their share in any way without conflicting with the overriding national interest.

Inter-State agreements between all the co-basin States are normally to be accommodated.

Existing pre-plan uses and approved plan uses are to be protected.

Allocation to consider needs for environmental management, nevigation in National Waterways and pressing needs of non-co-basin state etc. as National interests.

Setting up monitoring and implementing mechanism to oversee allocations as made.

Water allocation normally to be reviewed after 40 years

These policy guidelines are intended to serve as a guide for sharing of river water amongst the co-basin States and would have no legal status as such. These guidelines are meant to provide guidance in the process of negotiation, arbitraton, and adjudication of intr-State water disputes and a framework for expeditious resolution of such disputes.

'Jal hi Jahan Hai' Irrigation Scheme

- *195. SHRI JANARDAN YADAV: Will the Minister of WATER RESOURCES be pleased to state:
- (a) what is the amount allocated to Bihar Government for introducing 'Jal hi Jahan hai' and small irrigation schemes staring the surrent financial year;